14.30 hrs.

EMPLOYEES' STATE INSURANCE (AMENDMENT BILL)

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move*:

"That the Bill further to amend the Employees' State Insurance Act, 1948, and to incoroporate an explanatory provision connected therewith in Section 405 of the Indian Penal Code, as passed by Rajya Sabha, be taken into consideration."

The Employees' State Insurance Act, 1948, provides, *inter-alia*, for certain benifits to employees in case of sickness, maternity and employment injury and for certain other matters in relation thereto. Medical care under the Act is also being made available progressively to families of insured persons. The Act was last amended in 1966. Since then a number of proposals for further amendment of the Act arising from recommendations of the E.S.I. Scheme Review Committee, 1966 and the Estimates Committee (Fourth Lok Sabha) are under consideration. These proposals will require a comprehensive amendment Bill. Meanwhile, I am placing before you for enactiment a few proposals of an urgent nature.

The Act applies, in the first instance, to non-seasonal factories run with power employing 20 or more persons. The coverage under the Act is at present restricted to those drawing wages not exceeding Rs. 500/- per month. This limit is considered very low in the context of the current wage levels in various industries. The situation has become worse, as fresh increases in wages are being made on account of inflation. As a result, there are instances where most of the labour working in a factory fall outside the scope of the Act and loses the valuable benefits conferred by it. There have, therefore, been persistent requests for enhancement of the wage limit for coverage under the Act. The E.S.I. Scheme Review Committee, 1966, had also recommended the rising of the wage limit for coverage under the Act to Rs. 1000/-. This recommendation has been accepted by the E. S.I. Corporation which is a tripartite body and has at its members, representatives of employers, workers, Central and State Governments, medical profession and Parliament. It is accordingly proposed to increase the wage limit for coverage of employees under the Act from Rs. 500/- to Rs. 1,000/- per month. This will bring the wage limit for coverage at par with the wage limit under Employees' Provident Fund Act, 1952 and the Payment of Gratuity Act, 1972.

The proposed increase in the wage limit would entail revision of the table of contributions and benefits in the first schedule to the Act. We are utilising this rates of contributions and benefits. The wage limit for exemption from employees' contribution is also being raised from below Rs. 1.50 to below Rs. 2/-.

The Employees' State Insurance Act, 1948, provides that the employer shall pay his share of contribution together with the employees' share deducted from their wages. Under Section 85, the employer is liable to penalties of imprisonment up to three months or fine up to Rs. 500/- or both in case of default in payment of contributions. Under the Act the employer is also required to submit certain returns and comply with certain other provisions. The penalties are imprisonment up to three months or fine up to Rs. 500/- or both. The working of the Act has revealed that the penal provision in the Act are not effective in checking defaults. The amount of arrears recoverable from employers has been increasing over the year. The increase in the amount of arrears has been criticised both in Parliament and outside. It is, therefore, proposed to provide for enhanced and more deterrent penalties for default in payment of contributions.

Some of the other amendments proposed in the Bill are:

*Moved with the recommendation of the President.

[Shri Raghunatha Reddy]

(i) Raising the wage limit for creation of posts by the ESIC from Rs. 500 to Rs. 1200;

(ii) To provide that the buyer and transferee of an establishment in respect of which dues payable under the Act are pending shall also be liable to pay all dues; and

(iii) To clarify that any contributions, deducted from the employees' wages by the employer under the Act shall be deemed to be entrusted to the employer within the meaning of sec. 405 of the Indian Penal Code.

It is a matter of satisfaction that as against 1.5 lakh workers, who were initially covered in the two centres in Kanpur and Delhi in 1952 the scheme now covers 49.47 lakhs of employees in 376 centres, with the total number of benificiaries exceeding 190 lakhs including insured persons.

You will also be glad to know that the Corporation has recently decided to extend the scheme to the following new sectors of employments in a phased manner over a period of five years:

(i) Factories using power and employing 10 to 10 workers and non-power using factories employing 20 or more persons;

(ii) Shops, hotels and restaurants, theatres and cinemas, roads motor transport establishments, commercial establishments comprising banks, insurance and newspapers establishments and mines and plantations employing 20 or more persons.

During 1974-75, about 1-1/2 lakhs of workers have been brought under ESI coverage in these new sectors and in 1975-76, it is expected to bring in betbeen 3 to 4 lakh workers. Necessary arrangements for extension of the scheme to some or most of new sectors of employment other than banks, insurance companies, mines and plantations in different areas are being made by the State Governments in consultation with ESIC. In regard to banks, insurance companies, mines and plantations the extension of the scheme will be taken up in later phases.

I now move that the Bill to amend the Employees' State Insurance Act 1948 be taken into consideration. I have no doubt that hon. members would appreciate that the Bill is a most non-controversial Bill and I hope it will be passed in the shortest possible time

MR. CHAIRMAN. Motion moved:

"That the Bill further to amend the Employees' State Insurance Act 1948 and to incorporate and explanatory provision connected therewith in section 405 of the Indian Penal Code, as passed by Rajya Sabha, be taken into consideration".

DR. RANEN SEN (Barasat): I welcome this Bill. The working class movement was for the last ten years demanding some such Bill which would actually help the workers to get the benefit of the ESI scheme.

Having said this, I have to say that this amending Bill has not gone far enough to satisfy the working class as a whole, to satisfy their demand for a thorough overhaul of the provisions of the Act. The hon. Minister has said it was last amended in 1966. But after 1966 what has happened. Not only the Estimates Committee but other bodies also made certain suggestions in regard to this particular Act. The suggestions were that suitable amendments have to be introduced. Perspective planning by ESI itself had made certain suggestions nearly two years ago. As far as I remember, it was in the latter part of 1973. But as yet, those suggestions have not been accepted by Government. Those suggestions, some of them at least have not found a place in this amending Bill.

Take for example, one of their suggestions, in regard to Central contribution.. Now there is complete control of the Union Government. I have no objection to this control by the Union Government, but I as a trade unionist know that the Central Government do not make any contribution to the ESI scheme. The perspective planning also suggested that the Central Government should make some contribution. There was the question of hospitals. The number of hospitals and the number of beds have both increased but the number of workers covered under the Act has also increased. Perpsective planning asked for 11 beds for 1000 workers; at the present moment only four beds are available per thousand. Family members of the insured persons are not covered in the scale in which they should be covered; family members also require hospitalisation.

When I speak of the trade union moment, I speak of the trade union moment as a whole irrespective of political affiliations. There is two-days waiting period. Workers have suffered and the trade unions have gone into this question and said that there was no necessity for this. So many representations have also been made to the ESI. But nothing happened. Many other points were suggested by the working class to improve the scheme of working of the Act but Government have not thoroughly gone into them. Still I should say that a very bold step had been taken by the Minister and he deserves congratulations. People who will be getting pay upto Rs. 1.000 will be covered by the ESI Act. This will go a long way to removing the grievances of the workers.

I shall now turn to the provisions of the Bill. Clause 4 seeks to amend section 85 of the Act. The original section says: "....shall be punished with imprisonment which may extend to 3 months or with fine which may extend to Rs. 500 or with both..." wherever the provision is for imprisonment or fine, invariably the court imposes fine and no punishment in the form of imprisonment is given to the employer or the defaulting person.

MR. CHAIRMAN: Even when it is given, it is till rising of the court.

DR. RANEN SEN: In the Bill it is now provided, "...imprisonment for a term which may extend to six months but it shall not be less than three months..." It is a very good change indeed. In case of failure to pay the employees' contribution which has been deducted by him from the employees' wages, that is the punishment. It is a bold provision; it is timely and proper. Then it goes on to say "...it shall not be less than one month in any other case..." That is also a very good thing. Then it says, "...shall also be liable to a fine which may extend to Rs. 2,000." Another good point is there. But with all this, a provision is added to it. In Bengali there is a saying that a whole potful of good milk is spoiled by one drop of Cow's urine.

> "*Ek ghoti bhalo dudhe ek phonta garur chona parle sab dudh nasta hoi.*"

I was drawing the attention of the Minister to this provision it shall not be less than one month in any other case and the fine may extend to Rs. 2,000. Section 4—Amendment of section 85—

> "and shall also be liable to fine which may extend to two thousand rupees:
>
> Provided that the court may, for any adequate and special reasons to be recorded in the judgement, impose a sentence of imprisonment for a lesser term or of fine only in lieu of imprisonment;"

Sir, why is this provision necessary? Now, it is known that the judiciary is not impartial particularly when the question of employers and employees relations come. This is against the

[Dr. Ranen Sen]

workers. INTUC, Hind Mazdoor Union and everybody opposes this provision. Therefore in adding this provision what happens is that the judge is free to impose any other punishment simply because he records this as a special reason. In that case one has to go to higher court and that means litigation. What is the necessity? Then again in Sub-Section(ii) it is stated as—

"(ii) where he commits an offence under any of the clauses (b) to (g) (both inclusive) with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both."

Again there is a big lacuna because in the original Act 85 it is stated—

"(a) fails to pay any contribution which under this Act he is liable to pay, or.. ."

That is dealt with very strongly and very firmly. I agree. But for other points, that is, 85(b) to (g) for violating all these clauses, the punishment is for a term which may extend to six months. That means again "extend to six months or with fine which may extend to one thousand rupees or with both." I say that fine may be imposed which may be Re. 1/-. It depends on the Court. Now, what are the things which have been mellowed down or softened down or wittled down? Now, 85 (b) reads as follows:

"(b) deduct or attempts to deduct from the wages of an employee the whole or any part of the employer's contribution, or..."

This is condoned more or less. Then 85 (c) reads like this.

"(c) in contravention of Section 72 reduces the wages or any privileges or benefits admissible to an employee or..."

This is also condoned. Now let me read what is there in Section 72 of the Act. Section 72 reads like this.

"No employer by reason only of his liability for any contribution payable under this Act shall directly or indirectly reduce the wages of any employee or except as provided by the regulations,...'

That means there is another crime which is condoned in this Act. Similarly there are three or four other things. For example 85(e) reads as follows:

"(e) fails or refuses to submit any return required by the regulations, or makes a false return, or..."

This is also a crime and this is also condoned. Condoned in what way? Condoned in this manner that for this offence also, punishment may be imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both. This means that the imprisonment may also be only till the rising of the court or a fine which may be one thousand rupees or Rs. 10/- or even rupee one. Therefore, in clause 4, the earlier portion has been dealt with very firmly but the latter portion has been diluted. The employers will take recourse to this loophole and this will go against the interests of the workers.

A new section 85A is sought to be added. It reads:

"Whoever, having been convicted by a court of an offence punishable under this Act, commits the same offence shall, for every such subsequent offence be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both."

First time he is punished and again he commits the same offence for a second

time. It means, the fellow is abandoned criminal. For him also it is either TRC or a fine of Rs. 5 or Rs. 10. I do not understand this softness for people who go on committing the same offence. There is a proviso:

> "Provided that where such subsequent offence is for failure by the employer to pay any contribution which under this Act he is liable to pay, he shall for every such subsequent offence, be punishable with imprisonment which may extend to one year but which shall not be less than three months and shall also be liable to fine which may extend to four thousand rupees."

The earlier provision and the proviso are contradictory. I do not understand the legal complexity of it. I hope the Minister will explain it.

A new section 85C is sought to be added, which reads:

> "Where an employer is convicted of an offence for failure to pay any contribution payable under this Act, the court may, in addition to awarding any punishment, by order, in writing, require him within a period specified in the order (which the court may if it thinks fit and on application in that behalf, from time to time, extend) to pay the amount of contribution in respect of which the offence was committed."

Why should the employer go scot-free by paying that particular amount? Why should there not be a fine for this failure?

Therefore, though this amending Bill has dealt with one of the basic things properly, I feel some of these offences should have been dealt with more firmly, without trying to condone them.

The table at the end is an improvement over the previous one. Below Rs. 2, the worker does not have to pay anything; But an employee getting Rs. 2 and above but below Rs. 3 has to pay 40 paise a day. That is to say, if an employee gets Rs. 2 per day, he has to pay 40 paise and ultimately the amount he gets as a worker is only Rs. 1.60. You can understand that this is rather difficult for a worker if this deduction goes on. I do not want to move any amendment. As I have said, this is a good amending Bill in spite of defects, flaws and lacunae. I want to draw the attention of the Minister to the fact that if 40 paise per day is deducted from an employee's salary on account of ESI, how does he maintain his family. Many workers might be getting Rs. 2/- per day and to pay 40 paise per day is very difficult for him.

SHRI RAGHUNATHA REDDY : I think, this amount is not per day but per week.

MR. CHAIRMAN: Is it on basic salary or total.

SHRI RAGHUNATHA REDDY: On total.

DR. RANEN SEN: Then, I stand corrected. I with draw what I have said on this.

Having said this, I again support this Bill and I congratulate the Minister for bringing forward such a bold amending Bill. I hope, it will be accepted by the working class as a whole.

श्री रामसिंह भाई (इंदौर) : चेयरमैन साहब, मैं आप का बड़ा आभारी हूं, मेरी पार्टी के सदस्यों में से प्रथम आपने मुझे बोलने का मौका दिया है । साथ साथ दुखी हृदय से मैं मंत्री महोदय को भी मुबारकबाद देता हूं—कम से कम इतने वर्षों के बाद आपने संशोधन करने की हिम्मत की है ।

[श्री रामसिंह भाई]

श्रीमन्, 1948 में जब यह योजना अमल में आई थी, तब हम और मजदूर बड़ी खुशियां मना रहे थे और यह समझते थे कि सरकार ने हमारी एक बहुत बड़ी जवाबदारी अपने ऊपर ले ली है, क्योंकि दरअसल में यह योजना एक बहुत सुन्दर योजना है, मजदूरों के लिये एक कल्याणकारी योजना है। इससे मजदूरों को कई बैनिफ़िट्स मिलते हैं। मैं मजदूरों में काम करने वाला एक कार्यकर्ता होने के नाते भलीभांति समझता हूं कि यह कितनी सुन्दर योजना है। कोई मजदूर लम्बी बीमारी में फ़स जाय तो 56 दिन तक की बीमारी की छुट्टी का उस को वेतन मिलता रहेगा, उस के परिवार को मेडिकल ट्रीटमेन्ट मिलती है, वह किसी कारण से अपंग हो जाये तो उस को उस का बैनिफिट मिलता है, एक्सीडेन्ट का पैसा मिलता है, इस में बहुत सी अच्छी अच्छी बातें हैं, यदि उन पर अमल कराया जाय या अमल कराया गया होता तो यह एक बड़ी सुन्दर योजना साबित होती और हमारे श्रम विभाग का नाम हो जाता। लेकिन, श्रीमन्, इस योजना के प्रति श्रम विभाग ने बहुत लापरवाही बरती है—मुझे कहते हुए बड़ा दुख होता है—आज इस योजना की यह हालत है जैसे पांच पाडवों के बीच में द्रौपदी की हालत थी। वह यह ही नहीं समझ पाई कि मेरा पति कौन है।

पाचों पाडव उसे अपनी पत्नी मानते थे और वह पाचों को अपना पति मानती थी इसलिये उस का चीर खीचने वाले बहुत हो गये। यही हालत इस योजना की है। केन्द्र सरकार ने इसकी जवाबदारी ली है और इस योजना के अन्तर्गत 44 पैसे से लेकर 3.75 पैसे प्रति सप्ताह मजदूरों के वेतन में से चंदे की कटौती होती है। अभी इन्होंने इस की दर को बढ़ा दिया है, इसलिये यह अमेंडमेंट लाये हैं क्योंकि मजदूरों का कंट्रीब्यूशन जो बढ़ गया है। लेकिन, इस योजना की देख भाल कौन करता है? आप ने कोरपोरेशन बनायी, इस कारपोरेशन के अन्तर्गत बैनिफिट काउन्सिल है जो यह देखती है कि क्या क्या दवायें होंगी, चंदे का पैसा आप के पास आता है। लेकिन एडमिनिस्ट्रेशन स्टेट गवर्नमेंट के हाथ में है और वहां भी श्रम विभाग और हैल्थ डिपार्टमेंट दोनों अलग अलग देखते हैं। हम शिकायत किस से करें? इस योजना के अन्तर्गत शुरू में बड़े बड़े अस्पताल बने। लेकिन आज वहां उनमें झाड़ू लगाने वाला नहीं है, डाक्टर नहीं है, लेडी डाक्टर नहीं है। मजदूरों से कंट्रीब्यूशन आप हर सप्ताह लेते है और वह चन्दा बराबर मालिक काट रहे है, इस के बाद भी जिस दवाखाने में वह मजदूर जाते है वहां डाक्टर भी नहीं और दवाइयां भी नहीं। 75 परसेंट उस योजना के अन्तर्गत बीमाशुदा मजदूर प्राइवेट डाक्टरों के पास इलाज के लिये जाते है। और यही कारण है कि बम्बई में अभी भी पैनल सिस्टम चलता है, सार्वस सिस्टम नहीं है। गुजरात में अभी दो तीन साल से लागू की है। आप 500 की जगह 1000 रु० तक मासिक वेतन पाने वाले पर लागू कर रहे हैं। इसका श्रेय आप का नहीं है, बल्कि प्रधान मंत्री जी को है।

15 hrs.

500 रुपये आप ने किस समय रखा था? 1948 में जब यह योजना अमल में आयी थी तब बम्बई शहर में 50 से 58 रु० डी०ए० था। आज 400 रु० से 435 रु० तक डी० ए० प्रति माह मजदूर को मिलता है। यानी कौस्ट आफ लिविंग इन्डैक्स बढ़ने से मजदूरों को महगाई भत्ता बढ़ कर मिलता है। इसलिये 400 रु० महंगाई भत्ता बढ़ जाने से उन श्रमिकों का वेतन 500 रु० से ऊपर चला गया, इसलिये इस योजना का जो कंट्रीब्यूशन कटता था वह कटना बन्द हो गया और कारखानों में जिनके एक्सीडेंट्स हो गये

हैं, एक्सीडेंट से मर गये हैं उन्हें मुआवजा नही मिलेगा ? 1972 से मैं इसके पीछे पड़ा हूं कि 500 से 1,000 रुपये की सीमा की जाय और अभी इसी महीने की 8 तारीख को मैं प्रधान मंत्री जी से मिला और उन से कहा कि 'यह हाल कारखानों में हो रहा है, हमने श्रम मंत्री को बारबार कहा कि इस में संशोधन कीजिये, श्रम सलाहकार समिति ने भी यह कहा कि इस का आर्डिनेंस निकालना चाहिये, लेकिन कुछ नहीं किया गया ।' मैं आभारी हूं प्रधान मंत्री जी का उन्होंने कहा कि आप मुझे अभी लिख कर दीजिये, मैं ने वैसा किया जिस के फ़लस्वरूप यह बिल, जो नही आने वाला था, वह आज यहां आ गया । मै प्रधान मंत्री जी का आभारी हूं कि जो 20 सूत्री कार्यक्रम उन्होंने देश के सामने रखा है उस के इम्प्लीमेंटशन की जवाबदारी सब से ज्यादा श्रम विभाग पर आती है ।

आप ने बिल में सजा तो बढ़ा कर रख दी तीन महीने से 6 महीने की, लेकिन 1948 से ले कर अभी तक क्या एक भी मालिक जेल में गया है ? आज मैनेजमेंट के पास फंड जमा कराने के लिये काटा गया पैसा पड़ा हुआ है लेकिन जमा नही किया गया । मैनेजमेंट तो अपनी सर्विस में हथकड़ी मैनेजर तक रख लेते हैं जिन का काम ही यह है कि कानून कायदे के मुताबिक जो सजा हो वह जेल में चला जाय । इस से काम नहीं चलेगा । जब तक आप मैनेजिंग डायरेक्टर को जेल नही भेजते तब तक इस का कोई असर नहीं होगा ।

सभापति महोदय : आप को डरने का कारण नही है इस में भी सजा नही होने वाली है ।

श्री राम सिंह भाई : आज, 1,000 रु० आप ने कर दिया । लेकिन जिन पर यह योजना लागू थी और मंहगाई भत्ता बढ़ जाने के कारण 500 रु० से ज्यादा जिनका वेतन हो गया उन को इस के पहले बीच में जो मुआवजा नहीं मिला है, जो श्रमिक ऐक्सीडेंट के कारण मारे गये, जब से उन का कंट्रीब्यूशन कटना बन्द हुआ, तब से क्या आप इस अमेंडमेंट को अमल में लायेंगे ? क्योंकि बीच में जो मजदूर ऐक्सीडेंट से मारे गये हैं उन के परिवार वालों को कुछ नहीं मिला है ।

सजा के बारे में मेरा निवेदन है कि कारावास आदि से हम अच्छी तरह से परिचित हैं, और मिल मालिक भी बहुत अच्छी तरह से परिचित हैं कि उन का कुछ नही होने वाला है । जिन्होंने कंट्रीब्यूशन कटाया है उस के बाद भी पूंजीपति की शोषण नीति से मजदूरों को कोई फायदा नही मिला है । मैं एक मिल का उदाहरण देता हूं कि 1966 में इस कारखाने ने ई० एस० आई० की 5,07,978 रु० की रकम जमा नही कराई । उस का क्या हुआ । उस साल मजदूरों को ट्रीटमेंट नहीं मिला, चंदा देने पर भी इस योजना का कोई फायदा नही मिला । इसी कारखाने ने 1967 में 9,20,579 रु० मजदूरों से काटा लेकिन उस को जमा नहीं किया । जब 1969 में 14,74,585 रु०, 1970 में 19,10,169 रु०, 1971 में 26,57,209 रु० 1972 में 31,55,392 रु० मजदूरों की तनख्वाह से काटे गये लेकिन सरकार के खजाने में जमा नही किया गया जिस की वजह से मजदूरों को कोई लाभ नहीं मिला । लेकिन आप चुपचाप बैठे हुए हैं । आप बताये कि हमें इस योजना से क्या फायदा है ? इस से तो अच्छा है कि यह कानून न हो तो मजदूर मालिक से मैदान में निपट लेंगे । ऐसा कानून बना कर मजदूरों को क्यों चकरा रहे हैं । करोड़ों रु० प्रोवीडेंट फंड के इस श्रम विभाग की लापरवाही के कारण स्वाह हो गए । और अगर यह कानून नही होता तो या तो हमारा प्रोवीडेंट फंड नहीं कटता, और अगर कटता तो हम जमा करवा लेते । एक ही

[श्री रामसिंह भाई]

कारखाने की बात की है, मैं दूसरे की भी बात बताना चाहता हूं।

एक दूसरा कारखाना है और वह है स्वदेशी काटन मिल, जिस में 1969 में 5,21,24 ,रु० 1970 में 9,44,493, रु० 1971 में 13,69,723, 1972 में 15, 23,181 रु० और 1973 में 15,36,400 रुपये है। मैं आप के सामने एक नहीं ढेर से कारखानों के मामले रख दूं। एक ही कारखाना नहीं है। बम्बई का आलीशान इंडिया यूनाइटेड की कितनी रकम बाकी है जिस में लगभग 12 हजार मजदूर काम करते हैं। (व्यवधान)....वह सरकारी हो या प्राइवेट। मजदूरों का पैसा कटता है। आप ने कानून बनाया है, उस का फायदा-मजदूरों को मिलना चाहिए वे चाहे सरकारी हों या गैर-सरकारी। मैं तो कहता हूं कि सरकारी में तो उन के साथ अच्छा व्यवहार और उनका अच्छा प्रोमोशन होना चाहिए और अन्य भी सहूलियतें मिलनी चाहिए। मेरा सिर झुकता हैं मैं प्राइम मिनस्टर से मिला। उन्होंने जब मेरी बात सुनी तो कहा कि आप अभी लिख कर दीजिए और उस के बाद आज यह बिल आ गया। यह लाखों लोगों के जीवन का सवाल है और प्रधान मंत्री जी का हृदय उन के लिए द्रवित है कि उन को फायदा मिलना ही चाहिए। जो गरीब, पिछड़े हुए लोग है उन को फायदा क्यों नहीं मिलना चाहिए लेकिन यहां तो साहब यह हाल है कि पूछिये नही। श्रीमान्, मेरा वह निवेदन है कि आप की ये सारी बातें है और योजनायें है लेकिन इस पर अमल क्यों नहीं होता है और अमल के लिए आप क्या कर रहे हैं ? मैं श्रम विभाग को जब पत्र लिखता हूं और वह सीरियस पत्र होता है तो उस का या तो जबाब मिलता ही. नहीं है और अगर मिलता है तो यह लिखा होता है "विचाराधीन" है, लेकिन मैं लिखता हूं कि प्रोविडेंट फंड के लिए और जवाब मिलता है ग्रेच्यूटि के बारे में। ग्रेच्युटि का मामला मैं ने उठाया ही नहीं। मैं ने तो प्रोवी-डेंट फंड के लिए पत्र लिखा है और वे जवाब देते हैं कि ग्रेच्युटि के लिए विचार किया जाएगा। ऐसे मेरे पास पत्र हैं। मुझे चिंता होती है और मैं इसलिए बहुत चिंतित हूं क्योंकि मैं चौबीसों घंटे मजदूरों में रहता हूं। उन के बीच में खाता हूं, उन के बीच में रहता हूं और उन की भाषा बोलता हूं और उनका काम करता हूं। इसलिए मुझे दर्द होता है। आप के पास तो वे मजदूर नेता आते हैं जोकि आसमान पर उड़ते है और जिन के पैर जमीन पर टिकते ही नही है। वे मजदूर मुहल्लों में नही जाते हैं और मजदूरों के बीच में नहीं जाते और आज जो आप उद्योग में भागीदारी प्रथा को चलाने की सोच रहे हैं, उस में भी यही होगा कि उनमे से किसी को डायरेक्टर बना दिया और किसी को कुछ बना दिया। किन्तु उस मे मजदूरों को मौका मिलने वाला नही है। आप मजदूरों का डाइरेक्ट सहयोग लीजिए और आप मज-दूरों के बीच में जाइये। मैं यह कहना चाहता हूं कि इस बीच की दीवार को आप तोड़ दें और आप के विभाग और मजदूरों के बीच मे कोई फर्क नहीं रहना चाहिए। आप ने अपने एजेंट बीच में जो कायम कर रखे हैं वे ट्रेड यूनियन के लोग हैं। जिस प्रकार पूंजपति पैसे से श्रमिको का शोषण करते है। यह ट्रेड यूनियन के लोग अपनी बुद्धिमानी से मजदूरों का शोषण करते हैं। यह मैं दावे के साथ कह सकता हूं। आप इस बात को देखिए।

मैं आप से यह निवेदन करना चाहता हूं कि आप ने आलीशान अस्पताल बनाए है लेकिन उन में डाक्टर नहीं हैं। यह बताइए कि इस से क्या फायदा होगा। आप के पास ऐसी रिपोर्ट है या नहीं कि जहां जो आप ने डाक्टरों की स्ट्रैंथ रखी है वह है, डाक्टर-विशेषज्ञ हैं, एक्सरे की मशीनें हैं, आपरेशन

के पूरे साधन हैं, आपरेशन थेटर है लेकिन मरीज वहां पर पडा हुआ है पर डाक्टर नहीं है। इस का क्या जवाब है? मेटरनिटी बैनिफिट आप ने इस में कवर किया है लेकिन लेडी डाक्टर है ही नही। क्या मेटरनिटी के लिए मेल डाक्टर चाहिए। नर्सों का पता नहीं है। स्टेट गवर्नमेंट नही देती और होता क्या है कि मरीज जाता है आप के अस्पताल में लेकिन उसे दाखिल करते है जनरल अस्पताल में। क्यों जी, जनरल हांस्पीटल में मजदूर कोई भी दाखिल हो सकता है लेकिन जो चन्दा देता है, जिस का चन्दा कटता है, उस का और आम आदमी का ट्रीटमेंट क्या एक–सा होगा। श्रीमन् बहुत सी ऐसी बाते है जिन को कहते हुए दु.ख होता है।

तो यह ई० एस० आई० की हालत है और आप के वर्कमैन कम्पेसेशन एक्ट की क्या हालत है। जो हालत ई० एस० आई० की है वही हालत उस की भा है। वर्कमैन कम्पेंसेशन एक्ट में भी 500 रुपये की लिमिट है। 500 रुपये से ज्यादा तनख्वाह वाले पर वह लागू नही होता। प्रधान मंत्री जी के पास जाने पर ई० एस० आई० का यह एमेंडमेंट तो हो गया, किन्तु अन्य के लिए भी क्या उनके पास जाऊ और अगर मैं इसी तरह से जाता रहू और काम कराता रहूं तो फिर श्रम विभाग की क्या जरूरत है, लेबर मिनिस्ट्री की क्या जरूरत है। आपको इस बात का ध्यान रखना चाहिए कि आपके अफसर मजदूरो के बीच में खाई क्यों बने हुए है। श्रम विभाग इसलिए कायम किया गया है कि मजदूरों को तत्काल न्याय मिले लेकिन मुझे यह सब बातें देख कर बहुत दु:ख होता है। प्रोविडेंट फंड की क्या हालत है और ई० एस० आई० की क्या हालत है। वर्कमैन कम्पेंसेशन एक्ट 500 रुपये से ज्यादा वालों पर लागू नही होगा। कितने कारखाने हैं और उनमें कितने एक्सीडेंट होते हैं। इसी तरह से आप देखें कि पेमेन्ट आफ वेजेज एक्ट का क्या हाल है जिसमें 400 रुपये की सीमा है। 400 रुपये तक तनख्वाह पाने वालों पर पेमेन्ट आफ वेजेज एक्ट लागू होगा लेकिन सिर्फ मजदूर को 500 रुपये मिलता है या 400 रुपये से कुछ ज्यादा मिलता है और उस मजदूर का वेतन नहीं दिया गया, तो लेबरकोर्ट में या अन्य कोर्ट में श्रमिक नहीं जा सकते हैं। सब कानून आपके ऐसे ही लूले बने हुए है इंडस्ट्रियल लेबर हाउसिंग का आपका कानून है मकान किस को मिलेगा? गवर्नमेंट की ओर से जो बना हुआ मकान है वह उसी श्रमिक को मिलेगा जो किसी उद्योग में काम करता हो और जिसका प्रोविडेंट फंड कटता होगा और 500 रुपये से नीचे जिसको वेतन मिलता होगा। उसकी लिमिट भी 500 से अधिक बढ़ाने की बात है। एक मजदूर का चीर किधर किधर खींचा जाता है। तो श्रीमन, यह सर्वसम्मत बिल नहीं है जैसा मंत्री जी ने कहा और यह बहुत ही विवादग्रस्त बिल है। आपको इस पर विचार करना होगा कि ये सारे जो लेबर लाज हैं यह बहुत पुराने जमाने के हैं। आप का वर्कमैन कम्पेसेशन एक्ट कब का है पेमेन्ट आफ वेजेज एक्ट कब का है। 1936 में पेमेन्ट आफ वेजेज एक्ट बना और 1923 में वर्कमैन कम्पेसेशन एक्ट बना मैं समझता हूं कि जो उम्र हमारी है। उससे ज्यादा उम्र के आप के ये कानून हो गये है। आज इस जमाने में जब 20 सूत्री कार्यक्रम हिन्दुस्तान के लोगों के सामने आया है, तो गरीब यह सोच रहा है कि अब हमारे दिन फिरे हैं। तो मैं मानता हूं कि लेबर डिपार्टमेंट में जो बैठे हुए हैं उनका मगज भी फिर जाना चाहिए और उन को उस हालत में नहीं रहना चाहिए जिसमें वे हैं। मेरे और बहुत से साथी बोलने वाले हैं, इसलिए मैं ज्यादा समय लेना नहीं चाहता। आप मुझे यह बतलाइए कि वर्कर्स का जो चन्दा कट रहा है, उसका फायदा उसको नहीं मिला है। वह समझता नहीं है क्योंकि वह अज्ञानी है।

[श्री रामसिंह भाई]

लेबर लीडर ऐसे हैं जो उसको बताते नहीं हैं और वे आपके आगे-पीछे चलने वाले है। हम उनके प्रतिनिधि हैं और सही माइने में प्रतिनिधि हैं। हम उन मजदूरों से चन्दा लेकर काम नहीं करते हैं लेकिन अपना जीवन उनको दे रहे हैं और देते रहेंगे। हम आपसे लड़ते रहेंगे उनको न्याय दिलाने की खातिर। इसलिए मैं फिर से निवेदन करना चाहता हू कि हमें कुछ नही चाहिए। हम लोक सभा में रहें या न रहें, फिर भी हम आनन्द मे रहेंगे क्योंकि फुटपाथ पर चलने वाला आदमी हमेशा सुखी रहता है। यह मै निवेदन करना चाहता हूं कि आप सोचिये, विचारिये। आप अपने डिपार्टमेंट को खूब सींचिये और दो चार को मीजा मे क्यों नहीं रख देते। मै आपसे सच कहता हू कि आज ई० एम० आई० के डाक्टरों का क्या हाल है। वे मजदूरों को झूठे प्रमाणपत्र दे देते हैं बीमारी के। मैं आप को नाम बता सकता हू कि मीजा के अदर जिस व्यक्ति के वारन्ट है, ई० एम० आई० के डाक्टर ने बीमारी का सर्टिफिकेट उसको दे दिया और वह उसको लेकर घूम रहा है। कारखाने के अन्दर किसी आदमी को ससपेंशन का नोटिस देना होता है तो डाक्टर झूठा उसको बीमारी का प्रमाणपत्र दे देता है। अब उस हालत मे उसको नोटिस नहीं दिया जा सकता है, डिस्चार्ज, या डिसमिस का, उसको नोटिस नहीं दिया जा सकता, यह आपका कानून है। इस तरह से चोर बदमाश इसका फायदा उठा रहे हैं।

मैं आपको बताऊं कि दवाओं पर आपका खर्च नही हो रहा है। लोगों ने एक रास्ता देख लिया है। आप मुझे बताइए कि बेनिफिट पर आप कितनी रकम देते हैं। इस पर कितनी रकम ई० एम० आई० की चली जाती है। लोग सर्टिफिकेट ले कर जाते है, दस दस और पन्द्रह-पन्द्रह दिन की बीमारी की छुट्टी लेने। इस तरह 56 दिन तक का पैसा ले लेते हैं क्योंकि 56 दिन तक की बीमारी की छुट्टी लेने का अधिकार है। सारा ई० एम० आई० का पैसा इन्हीं बातों पर खर्च हो रहा है। डाक्टरों पर खर्च नहीं हो रहा है, नर्सों कम्पाउण्डरों और दवा पर नही हो रहा है क्योंकि आप उनको उतनी पगार दे नहीं सकते है। वे आपकी योजना में कभी नही आएंगे क्योंकि प्राइवेट प्रेक्टिस भी वे नही कर सकते हैं। जो दवाइयां वगैरह आती हैं उनको कम्पाउण्डर आदि बाजारों में बेचते हैं। यह छिपी हुई बात नही है। आप मेरे साथ आइये या किसी को मेरे साथ भेजिये मैं दिखा सकता हू आप चला लेते है लेकिन स्टेट गवर्नमेंटस के ऊपर आपने एडमिनिस्ट्रेशन छोड़ दिया है। स्टेट गवर्नमेंटस ने कुछ श्रम विभाग को सौंपा है और कुछ हैल्थ डिपार्टमेंट को। जैसा मैंने कहा द्रोपदी जैसा हाल हो रहा है इस योजना का हाल बेहाल है। इस ओर आप ध्यान दें। पैसे आप लेते, इस वास्ते जवाबदारी भी आपकी है और आप यह भी देखें कि मजदूरों को इससे फायदा पहुंचे। उनको फायदा पहुंचेगा तो वे आपको दुआ देंगे और मेहनत से और ईमानदारी से काम करेंगे। इतना ही मैं निवेदन करना चाहता हूं।

SHRI B. R. SHUKLA (Bahraich): Mr. Chairman, Sir, I welcome this amending Bill. I think, it was long overdue, as I have experience of some cases arising out of this Act in which many mill-owners have been deducting contributions out of the employees' salaries and wages and have not deposited for years in their account. The legal difficulty is that such cases cannot be instituted in court under this Act unless there is a complaint in writing by the Regional Provident Fund Commissioner.

Our society is still dominated by vested interests, mill-owners, mill

directors, who are hand in glove with these big officials. They dine with them; they dance with them and they linger on the filing of the complaint in court. However, after repeated efforts, if any complaint is filed in court, then the penalty provided under Section 85 of the Principal Act is that the offender can be let off with light imprisonment or fine. This amending Bill is very welcome in this respect that it makes awarding of imprisonment of three months as a compulsory punishment and they cannot be let off with fine Under any criminal law where there is any discretion left to a criminal court to let off an offender merely with a fine, that would not deter the big monopolists, big mill-owners and vested class of people from repeating the crime

There is one thing here. In clause 4 of the amending Bill, a provision is sought to be made that where he commits an offence under sub-clause (a), there shall be imprisonment for a term which may extend to six months but it shall not be less than three months in case of failure to pay the employees' contribution which has been deducted by him from the employees' wages. Here, the punishment is six months but the minimum punishment provided is three months.

Another salutory feature which has been sought to be introduced in this amending Bill is provided in clause 9, namely, "a person who fails to deposit the deducted amount in the account of the employees' provident fund shall be deemed to have committed an offence under Section 405 of the Indian Penal Code". That is to say, such an act of deduction but not depositing in the employees' provident fund account would be deemed to be an offence of "misappropriation". Now, there have been certain rulings where such deductions and their utilisation by the employer have been deemed to be an offenee of "misappropriation".

15.23 hrs.

(Shri H. K. L. Bhagat in the Chair.)

But there were other courts which took a different view. Therefore, the insertion of this new clause is a proper step in this direction. While it is going to be an offence under Section 405, it is also an offence under Section 85, that is, for the same act two offences are being made out, one under the Indian Penal Code, where the punishment is much higher, much more severe and the other under this very Act. I want that this depulication of offence should not be there. The offence for misappropriation can be initiated in a court of law even without being a complaint from the specified officer; the court can take cognizance of such offences even on a complaint by a private person; the employee himself can initiate the criminal proceedings, but the rights are circumscribed under Section 85, of this Act. Therefore, the hon. Minister may kindly ponder over this matter and bring an appropriate change that even an offence under Section 85 can be initiated and the court can take cognizance winthout the sanction of the Provident Fund Commissioner, otherwise my submission is that the benefit of Section 85 would not be available to the employee.

So far as Section 405 is concerned, the police would not take cognizance; they will say that this matter is pending before a high officer, why should they go out of their way. Therefore, this duplication is unnecessary; it will create confusion.

It is a welcome amendment that if within the time fixed or within the time extended after the conviction an employer fails to pay the amount, he would be deemed to have committed a further offence for which he shall be liable as provided under Section 85. My submission is, for how many times he would be deemed to have committed further offences. A person has been convicted for failure to pay the amount, and he is again convicted and

[Shri B. R. Shukla]

he again fails, how long we can extend this. After all, the aim and object is that the person should be penalised by awarding the sentence of imprisonment. My submission is that the best thing would be that there should be a provision for payment of interest at a rate which is higher than the bank rate on the arrears of the deducted amount. The employer would not be tempted or inclined to keep the amount because he would have to pay interest on the arrears at an enhanced rate, which would be more than the market rate permissible by the bank.

Further, Sir, the payment of such arrears should be made the first charge on the assets and the resources of the establishment or of the company. That will facilitate the payment. After excluding the dues which are to be paid to Government, such as the Excise duty arrears, sales-tax arrears or other governmental eharges the amounts which become due to the employees, should become the first charge and the property of these establishments should be attached. Only then the arrears can be cleared up. Mere passing of the law would not go a long way in helping the wage-earners, the employees. A salutory provision should also be made that prosecution can be initiated without the sanction of the prescribed authority.

With these words, I whole-heartedly support the amending provisions of this Bill.

SHRI C. M. STEPHEN (Muvattupuzha): This Bill with respect to which I would submit I welcome so far as it goes. But I am sorry that it has not gone for enough. This is a half-hearted measure. As I said, half-hearted although it is, it serves a certain purpose in the matter of raising of the wages whereby the employees become entitled to the benefit of the Employees' State Insurance Act and the collection of the money is made more stringent to a certain extent. But I was feeling and I agree completely with Dr. Ranen Sen with respect to the so-called punitive measure, it is all white-washing and a camouflaging affair. Let us have close look at it which Dr. Ranen Sen has very incisively made and I have only a few observations more to make.

The Act as it goes makes an offence under this Act punishable with three month's imprisonment and a fine of Rs. 500—something like that. Now, one particular offence is bifurcated. That is the failure of the payment of the contribution. There, three contingencies are contemplated. (1) The payment of the amounts of the employee's contribution, (2) the payment of the employer's contribution and (3) subsequent offences of the same nature. Now, with respect of to those, they say that if it is payment of a contribution, then punishment is such and such, but, if it is a failure of the payment of the employee's contribution, there is an enhanced punishment fixed with an absolute minimum. This is what they have done. But the whole mischief comes in the proviso which says:

"Provided that the Court may, for any adequate and special reasons to be recorded in the judgment, impose a sentence of imprisonment for a lesser term or of fine only in lieu of imprisonment."

May I humbly ask: why this absolute minimum become necessary? It was because of the inclination of the courts which we have been sowing successively to take a soft view of the things and allowing persons to get away, may be, till the rising of the court or a small fine of Rs. 10 and the employee going away with all the hardship. Now, the Parliament and the legislative assemblies expected of the courts to take a particular view. As was stated here by another Minister the other day, if a poor labourer

or a hungry man steals a loaf of bread the court, with all fury and righteous indignation, sends him to imprisonments for six months or may be a year or two years. But, if an affluent man, millionaire he may be, robs the worker and does not pay, then they are hesitant to inflict a similar punishment on him. This we saw in the execution of the Provident fund law, in the execution of the economic laws and in the execution of all labour laws we have been seeing this. Therefore, the legislatures thought it appropriate that their hands must be tied and they must be forced to give this much of punishment. Having accepted that, here comes a proviso. Immediately a soft attitude develops with the employer assuming that there is some attenuating circumstances, circumstances whereby this was not paid. Then, this seat of justice must be given a latitude whereby he can say, 'I award him imprisonment till the rising of the court or a fine of Rs. 100.' so that justice may be served. Is it not hypocrisy? Why, for heaven's sake did you bring in this provision with a proviso added? In the Provident Fund Act the proviso is still there. In the Gratuity Act there was this proviso but the members of this House fought and the result was that the proviso was removed and if it is case of non-payment of gratuity, the court has no discretion at all. They will have to send me to jail, and there is no discretion. With respect to insurance with respective to gratuity hard position could be taken. With respect to Provident Fund under Employees State Insurance Scheme why should you give discretion to the court to say "I find him guilty, he has collected money. The employer has not paid and, therefore, the employees has not been getting the benefit of insurance, he has not been getting medical benefit?" After having found all the fact, why should you give discretion to the court to say 'for reasons to be recorded in writing'. If that is done, will all injustice be removed? The court may then get back to the old habit of just patting the man on the back and saying. "All right I forgive you. Be in the imprisonment upto the rising of the court. Myself and you will together rise". I say this is a half hearted hypocritic measure.

Now we come to the other question namely of subsequent offence.

"Provided that where such subsequent offence is for failure by the employer to pay any contribution which under this Act he is liable to pay"

I am not sure whether where he fails to pay my contribution, he is punished. If he fails to pay for another factory. I would like to know whether or not that would be deemed as a subsequent offence. I am not very clear about it. Why this word 'any'—I do not understand. Why could you not quit "any"? If you omit 'any' then it will become mere genral. Then it will read committting subsequent offence.

Then, look to the types of offences—

"(a) fails to pay any contribution which under this Act he is liable to pay, or

(b) deduct or attempts to deduct from the wages of an employee the whole or any part of the employers' contribution".

Now if an employer deducts the entire contribution from the employee then if he pays the whole thing. . .

SHRI RAGHUNATHA REDDY: What was the previous punishment?

SHRI C. M. STEPHEN: Previous punishment you have raised. What is the benefit of it unless you fix up an absolute minimum? What I am saying is why have this in sub clause (a)? You have now categorised it in (a) to (g). The same punishment was there. Now Mr. Raghunatha Reddy,

(SHRI C. M. STEPHEN)

speaking on behalf of the Ministry is taking a serious view of sub clause (a) even when there was hotch potch as I have shown.

What about clause (b)? I am putting the question to you. An employer collects his own contribution from my wages and pays the whole thing to the other person. No offence committed? The offence is committed. Then the employer is collecting his contribution from my wages and getting out of the hard punishment. Why do you not have a look at it again? Is it not more heinous than the other one?

> "(c) In contravention of section 72 reduces the wages or any privileges or benefits admissible to an employee,"

That also you do not consider as a serious crime.

> "(d) in contravention of section 73 or any regulation dismisses, discharges, reduces or otherwise punishes an employee, or"

That also you do not consider a serious matter? Why could you not put all this at one place? Therefore if I deduct from the employees wages my contribution and pay the whole contribution....

SHRI RAGHUNATHA REDDY: I shall take your advice and come forward with an amending Bill.

SHRI C. M. STEPHEN: .. and pay the whole contribution, then he is a mild offender. It is not his money. If he does two offences together, he becomes a milder ocender.' If we robs me of salary and pays, it becomes the mildest offence?

MR. CHAIRMAN: Mr. Stephen, the Minister has said that he will take your advice and come forward with an amending bill.

SHRI C. M. STEPHEN: I understand the spirit and tone of it. I do not reply to it.

MR. CHAIRMAN: No, no, you should. . .

SHRI C. M. STEPHEN: I do not reply to that. Not that I do not know how to reply it but I do not expect that sort of reaction from a person like Mr. Reddy.

So, this is the total picture.

SHRI RAGHUNATHA REDDY: What I said was well-intentioned. I fully realise the significance of your speech. We are keeping it in mind; we will look into the matter.

SHRI C. M. STEPHEN: I accept his assurance. Therefore I am winding up. All I am submitting is only this. The Govrenment as a whole, not merely the Labour Ministry, in the wake of the present emergncy, should look into it and tak a stricter attitude towards certain types of offences, offences against the poor worker and against the economic laws of the country. A stricter attitude has got to be taken and that is to be reflected in the laws which we are enacting. For whatever has been done by this Bill I compliment the Government for it. But my complaint is that it has not gone for enough. I do not agree with Shri Shukla ji on his comments about the amendment of the Penal Code. By reason of this amendment the worker against whom an offence is comitted under this Act can on his own go to some authority in spite of the collusion of a few officers with the employees. To the extent it has gone, I support the Bill, but I repeat what I said in the beginning that it would have been better if it had gone further-enough. But, Sir, I take the assurance of the hon Minister, that in leisure time he will have a deeper look into this mater.

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, यह तो विधेयक कर्मचारी राज्य बीमा योजना के अन्तर्गत प्रस्तुत है मैं इस बात का स्वागत करता हूं। मैं केवल एकबात कहना चाहता हूं जिस की तरफ मंत्री जी का ध्यान जाना चाहिए। ऐसे बहुत सारे सदस्यों ने बहुत सारी बातों पर रोशनी डाली हैं। मैं केवल अस्पतालों की जो आज दुरव्यवस्था है उस की तरफ आप का ध्यान दिलाऊंगा। आप पैसे तो मजदूरों से भी जमा कर रहे हैं और जो मालिक समय पर नहीं देते या कभी नहीं देते उन को सजा देने की भी व्यवस्था कर रहे हैं। वह तो ठीक कर रहे हैं। इसीलिए कोई भी ट्रेड यूनियन में काम करने वाला कार्यकर्त्ता आप के इस प्रयास की प्रशंसा ही करेगा। लेकिन आप को अर्थात् सरकार को यह भी देखना चाहिए कि ई एस आई कारपोरेशन या मेडिकल बेनिफिट कौंसिल के पास जो इस तरीके से धनराशि जमा होती है उस का सदुपयोग होता है या दुरुपयोग होता है। जो आप की मंशा या उद्देश्य है कि हम मजदूरों की ज्यादा से ज्यादा चिकित्सा करा सकें, उन्हें बीमारियों से बचा सकें, यह उद्देश्य पूरा होता है या नही, इस बात को भ देखना आप का कत्तव्य है और शायद सब से बड़ा कर्त्तव्य है। लेकिन इस तरफ मेरे ख्याल से ज्यादा ध्यान नहीं दिया जा रहा हैं।

अस्पतालों में चले जाइए, डिस्पेंसरियों में चले जाइए, मजदूरों की बात कोई सुनता नहीं। दवाइयों का स्टाक ठीक नही रहता। जिस दवा की आवश्यकता होती है वह दवा मिलती नहीं है। इन दिनों तो दवाओं की सप्लाई पर नियंत्रण भी है कि यह दवा मिलेगी और यह दवा नहीं मिलेगी और यह सर्वत्र है, केवल ई एस आई के ही अस्पतालों में नहीं है। लेकिन आप के अस्पतालों में ज्यादातर पानी दिया जाता है मिक्सचर के नाम पर, उस को गंगाजल कहिए, पानी कहिए, मिक्सचर के नाम पर वही मिलता है। आप के कम्पाउंडर से समझा कि डाक्टर ने दवा दे दी, उस ने उठा कर मिक्सचर दे दिया और ए पी सी का पाउडर जरूर दिया जाता है। कोई भी बीमारी हो ए पी सी का पाउडर दे दिया, आप का काम खत्म हो गया। कभी तो मिक्सचर के नाम पर पानी और कभी ए पी सी का पाउडर यही वहां मिलता है।

इस के अलावा आप जानते हैं आजकल बीमारियां भी बहुत बढ़ रही हैं। आप जितना उपाय करते हैं उतना ही बीमारियां भी अपने बढ़ने का उपाय कर लेती हैं। ऐसी अवस्था में उन को यदि समुचित दवा नहीं दी जायगी और मेरा ख्याल है कि आम तौर से मजदूरों को समुचित दवा नहीं दी जाती तो इस की वजह से वह परेशान हो जाते हैं, उन की बीमारिया अच्छी नहीं होती और बहुत सारे लोग काल कवलित भी हो जाते है, ऐसी ऐसी बीमारियां उन को हो जाती हैं। मेरा निवेदन है मंत्री महोदय से कि जो भी राशि इन कारपोरेशनों के पास जमा है जिस राशि को जमा करने पर सरकार इतना ध्यान दे रही है उस राशि से ज्यादा से ज्यादा दवा दी जाय। अभी आप का पैसा प्रशासन पर ज्यादा खर्च होता है। खर्च होना चाहिए डाक्टरों पर, नर्सेज पर, दवाओं पर, अस्पतालों में जगहें ज्यादा बढ़ाई जायं, बेड्स ज्यादा बढ़ाए जायं इन पर, लेकिन इस तरफ सानुपातिक रूप से आप देखेंगे कम खर्च होता है और ऐडमिनिस्ट्रेशन पर ज्यादा खर्च होता है। इसलिए ऐडमिनिस्ट्रेशन पर जो खर्च होता हैं उस को कम करने की कोशिश करनी चाहिए। टाप हेवी ऐडमिनिस्ट्रेशन नहीं होना चाहिए। यह चीज सरकार के तमाम विभागों में है जिस से आप का विभाग या ई एस आई का विभाग बचा हुआ नही है इस को रोकने की जरूरत है और ज्यादा से ज्यादा इस में इन को हम चिकित्सा और एक्सपर्ट ट्रीटमेंट मुहैया करे। बहुत से मजदूरों को उस की जरूरत पड़ती है लेकिन क्या आप एक्सपर्ट ट्रीटमेंट दे पाते हैं ? क्या आप ने इस का लेखा जोखा कराने की कोशिश की है कि कितने मजदूरों को एक्सपर्ट ट्रीटमेंट

[श्री रामावतार शास्त्री]

विशेष चिकित्सा या विशेषज्ञ चिकित्सा की जरूरत है ? अगर इस का आप लेखा जोखा लेने की कोशिश करेंगे तो आप को अन्दाज मिलेगा कि अधिकांश मजदूरों को इस तरह की चिकित्सा नहीं मिलती । यदि मजदूरों की हालत देखें तो मालूम होगा कि डाक्टर नें स्लिप दे दी एक्सपर्ट ट्रीटमेंट के लिए, अब वह जनरल अस्पताल में दौड़ा दौड़ी कर रहे हैं । फुटबाल की तरह यहां जाते हैं फिर वहां जाते हैं, फिर यहां आते हैं । उन को ट्रीटमेंट मिलता नहीं है । इस तरफ ध्यान कौन देगा ? ई एस आई को ही ध्यान देना है, सरकार को ध्यान देना है क्यों कि यह काम सर्वोपरि ध्यान देने का है । लेकिन यह बात नही हो रही है ।

राम सिंह भाई ने ठीक कहा है कि डाक्टर ही नहीं हैं तो दवा क्या होगी ? दवा लिखनें वाला ही नहीं है। अगर दवा लिखने वाला है तो दवा बांटनेवाला नहीं है। और अगर दवा बांटने वाला नहीं है तो घंटे दो घंटे बैठ कर मजदूर चला गया । दवा बांटने वाला आया तो दवा लेने वाला नहीं है । यह व्यवस्था रहेगी तो जो आप का मंशा है वह बड़ा ही सुन्दर है, सराहनीय है, प्रशंसनीय है, मगर वह किताब में ही रह जायगा । पालियामेंट में भी हम लोग बोल देंगे, यहां की रिपोर्ट में भी यह बात छप जायगी । इस समय तो अखबार में भी यह बात नहीं छपेगी क्यों कि आप का सेंशर विराजमान है । हम नें सुना है कि वह सेंशर प्रधान मंत्री के भाषण का भी काट देता है तो हम लोगों के भाषण को कोन छापने वाला है ।

मैं चाहूंगा कि जो हम लोग बोल रहे हैं इस पर आप का ध्यान जाना चाहिए और डाक्टर, विशेष चिकित्सा और अस्पतालों की व्यवस्था होनी चाहिए । राम सिंह भाई ने कहा कि बहुत सी जगह तो एक्सरे की मशीनें हैं, लेकिन हम तो कहते हैं कि बहुत सी जगहों न अस्पतालों का एक्विपमेंट हो नहीं है । एक दो जगह है जहां बड़े बड़े अस्पताल हैं, लेकिन आप की यह कर्मचारी राज्य बीमा योजना देश के कोने कोने में फैली हुई है । इस की व्यवस्था सुदूर क्षेत्रों तक है । मगर सब जगह अस्पतालों मे सब तरह की व्यवस्था नही है । औरतों की चिकित्सा की व्यवस्था तो बहुत कम है । जिस अनुपात में होनी चाहिए उस अनुपात में नहीं है । तो केवल इसीलिए मैं इसपर बोल रहा हूं । वैसे मै इस पर बोलने वाला नहीं था । इस बात की तरफ मैं आप का ध्यान दिलाना चाहता हू कि पैसा जो लिया जायगा, जरूरत पड़ने पर मजदूरों से तो लेते ही हैं, जो मालिक नही दे रहे है उन को सजा देने की व्यवस्था भी कर रहे है, वह सब ठीक है, कीजिए लेकिन उस पैसे का सदुपयोग हो, दुरुपयोग नही हो और जिस के लिए ले रहे है उस को उस का लाभ मिले जो आज नही मिल पा रहा है । इस तरफ मैं आप का ध्यान दिलाना चाहता हूं । मुझे विश्वास है कि आप का ध्यान और ई एस आई का ध्यान जरूर इस तरफ होगा । सभी मजदूर ज्यादा सतुष्ट होंगे । वरना कानून आप केवल बनाते जाएंगे लेकिन उस कानून से उन्हे लाभ नही मिलेगा तो फिर काम नही चलेगा ।

SHRI RAJA KULKARNI (Bombay-North-East): Mr. Chairman, Sir, I wholeheartedly support this amending Bill. There are mainly three points in this amending Bill.

One is, of course, enhancing the wage limit in respect of insured persons from Rs. 500 to Rs. 1,000 per month. As a matter of fact, this has been long pending. The purpose in enhancing this wage limit is, of course partly to bring back—it is almost like catching—some of the insured workers, some workers who were, few years ago, covered under this scheme but subsequently had to go out the scheme because of the increase in their salaries beyond Rs. 500 as a result of increase in dearness allowance

and so on consequent on the increase in the cost of living index. Therefore, in that respect, this enhancement of the limit has the purpose of bringing back those who were out of the scheme. There is also the purpose that by extension of the application of the Act, more people can now be covered from all new industries. Now, more people, under the Shops and Establishments Act and other services, would be covered. Therefore, both ways, this enhancement of the limit would give more coverage and wider coverage. It also entails more responsibilities on the part of the Corporation and I am sure the Labour Ministry will look into the working of the Corporation from that point of view.

Now, when we are trying to bring in more and more workers from different industries, transport undertakings and other services, we should also go into the structure of the Corporation, the working of the Corporation and the benefits given to the employees. We have to see how more efficient service can be rendered. I am sure the Labour Ministry will look into this. As a matter of fact, we were thinking that the Labour Ministry would bring forward a comprehensive legislation on the Employees' State Insurance Corporation for the purpose of re-structuring it and giving more powers to it. But, we are still missing that comprehensive approach of the Labour Ministry when the Corporation is being given more responsibilities. There is a necessity to reorganise the Corporation by treating it as an autonomous Corporation. Now, when we are raising the wage limit bringing in more workers and thus increasing the quantity, we should also look to the quality. Our Labour Minister is conversant with the principle that quantity also changes into quality. Therefore, the present status and the structure of the Corporation must also undergo a change. It must become more autonomous. I hope the Labour Minister will, in the immediate future, can forward with a comprehensive legislation on the new status and functions of the Corporation.

The second point that is covered is in respect of fines and penalties, hard penalties. Much has been said about this and I agree with all that. I do not know with all the harsh penalties now sugested how far they will be effective, how far they will be implemented in reality or how far they would be more relevant. But with all that, I would like to have a clarification from the Labour Minister as to how far the penalty provisions have been implemented in the past. Of course, every effort is to be made for recovery from defaulters.

Take, for example, the crores of rupees which have yet to be recovered, contributions deducted by the employers, workers' contributions as well as the employers' contributions, not deposited, thereby making a default. Years pass away. A lot of proceeding have been there, litigation has been there. How to avoid it? I do not know how much time of the officers of the Corporation is wasted in all these recovery proceedings. There has to be some kind of an arrangement for the recovery of these contributions. Something has to be done apart from providing for rigorous penalty. Will the rigorous penalty now provided reduce litigation and time spent by the officers of the Corporation in all these legal proceedings? Probably more time of the Corporation is spent on legal proceedings than on the administration of medicines or hospital arrangements. So I would like a proper study made and a report asked for from the Corporation about the time spent on legal proceedings as compared to the time spent on medical treatment itself.

The third point to which I would like to draw the attention is in regard to Sec. 93A—Clause 6 of the Bill. I would like to have a clarification on

[Shri Raja Kulkarni]

this point. Supose there is a big defaulter, the transfer of establishment takes place and no liability comes to the new employer. The proposed sec. 93A reads:

"Where an employer, in relation to a factory or establishment, transfers that factory or establishment in whole or in part, by sale, gift, lease or licence or in any other manner whatsoever."

What does this expression 'or in any other manner whatsoever' mean? Does it specifically include acquisition proceedings? Last year when Government through the National Textile Corporation took over the sick mills, the original owners of the sick mills were defaulters. Dues were to be paid by them. When the mills were taken over and the Bill came here the Corporation had to lose crores of rupees which were not paid, which were due to be recovered from the old employers. Government refused to take up that liability. When this has happened in the recent past, as early as in 1974, are you including in this expression 'or in any other manner whatsoever' acquisition proceedings. They do not come under 'sale' or 'licence', but do they come under this? I would like to have this clarification.

With these words, I support the Bill.

16 hrs.

SHRI N. K. SANGHI (Jalore): I rise to support this amending Bill. My friends from both sides have already said a lot on the working of the Employees' State Insurance Act. There are two basic points. One is the penalty provision for non-payment of the employees' contribution; that has been made more rigorous. The other thing is that the workers are not enamoured of the services rendered in the hospitals. The special service that we want the workers to get, workers who pay their contributions, is very much neglected.

If we look to the history of the scheme, it was in 1943 that the system was mooted. A special officer was appointed to work out a social health scheme. The State Insurance Bill was brought out in 1946; it took almost three years to do this. This Bill was passed on 2nd April 1948. But then it took again four years to implement it and it was in 1952 that the scheme was implemented in Delhi and Kanpur. I think that we work on making changes is going on at a snail's pace when it is a question of making desirable changes in the scheme. The Estimates Committee Report, 123rd of 1969-70 and the Action Taken Report, 133rd report of 1970-71, are the basic pointers in this direction. The recommendation of the Estimates Committee was that employees drawing a salary of Rs. 1000 should be brought into the orbit of the scheme; it was made in 1969-70. In 1975 we are implementing that recommendation. At this rate I do not know how we could go ahead with the provision of basic health service to the vast multitudes of our people.

Another basic recommendation of the Estimates Committee was about the merger of the State Insurance scheme with the Employees' Provident Fund. The hon. Minister of Labour a few years ago said that a whole scheme had been finalised and would be brought soon before the House. Even five years after the statement by the hon. Minister, no scheme for the merger of the State Insurance scheme with the provident fund scheme has been brought in. Now, why do they want a merger of the two schemes? Because we find so much time being wasted on paper work and complying with formalities with the result that the benefit that should really go to the workers did not reach them in the desired measure. Even

industrial undertakings had to do so much of paper work and that was why the Estimates Committee recommended that there should be a merger so that the paper work would be reduced. Unfortunately that has not been done. We want to know the reason why. In the Action-taken report, it was stated that the Government had appointed a special officer to work out an integrated scheme. That was in 1970-71. We are now in 1975. What has hapened to the integrated scheme? I also feel that the scheme should be integrated because the old scheme is archaic, outmoded and time-consuming involving a lot of paper work. In 1948 we provided that the employees should be issued a card and the contribution of the employees should be affixed in revenue stamps. A lot of expenditure is involved in printing them and then pasting them. If improvements are made in the scheme, the work of the treasury also will be reduced.

When a person joins an industrial undertaking, for the first few weeks he does not get any benefit. We are in space age and things are moving fast. Why should not a person get the benefit from the very first day he joins an industrial undertaking?

The whole working system should be re-oriented to avoid labour on paper work. A lot of paper work will be eleminated and recovery payments, etc. will be simplified. Other benefits would also come out from remodelling of the working of the State Employees' Insurance Scheme. In Rajasthan, today, we have a beautiful E.S.I. hospital construction in Jaipur. A very good surgeon who had been transferred to this hospital said that he was unable to work in that hospital because there was no anaesthetist. He said unless an Anaesthetist was posted there he could not do any surgery work. After his transfer to that hospital he worked there for a few months without any operations being done. Later he got himself transferred to some other hospital as he could not do surgery there. Similarly in Jodhpur we have seen the E.S.I. building where a medical hospital is housed. Here for any special treatment these employees have to go to the main State Hospital. After they are treated there, since medicines are not available in this hospital they have again to go to E.S.I. dispensary to get their medicines. This E.S.I. dispensary is a couple of miles away. These are the practical difficulties faced by the sick people and somebody should look into these matters.

Sir, you have also brought a modification of employees' contribution for a wage earner getting below Rs. 2. But the recommendations of the Estimates Committee in 1969-70 was to exempt the wage earner below Rs. 3. A lot of water has flowed down the Ganges. At this late stage, why should the Government not have decided to exempt the wage earner below Rs. 3 from making his contribution. The present day value of the earnings has come down due to inflation, etc. and the value of Rs. 3 is already very low. There has recently been another problem. Casual workers are employed by industrial establishments for annual white-washing and repairs of their buildings. The E.S.I. Department wanted the contributions from these casual workers also. The case was filed in the High Court of Rajasthan and the High Court has given a decision that such workers do not come under the ambit of the E.S.I. law and no contribution should be demanded. In spite of this, the Director in Rajasthan has been issuing notices for payment of similar contributions from the factories and industrial undertakings for payment made to the casual workers. But it was told that an appeal has been filed with the double bench. But once a decision has been taken; it should stay till it is reversed and the Department should not have proceeded in creating harassment and difficulties in this matter. Such administrative

[Shri N. K. Sanghi]

problems should be tackled by the Government to avoid genuine difficulties of the undertakings.

I think the Government would consider these redical changes to simplify the procedures so that the working would become easy and also implement proper medical care scheme to these workers. This would go a long way in improving the faith of the workers in this system. Thank you.

डा० कैलाश (बम्बई-दक्षिण) : माननीय सभापति जी, मैं एम्पलाइज स्टेट इंश्योरेंस अमेण्डमेंट बिल, 1975 का स्वागत करने के लिए खड़ा हुआ हूं। एमरजेन्सी में शायद केन्द्रीय सरकार ही नहीं, राज्य सरकारों के भी सभी विभाग अपने आप को टटोल रहे हैं, बड़ी बुद्धिमानी और तत्परता से कार्य करने लगे हैं। लेकिन श्रम विभाग तो शायद सोया हुआ तो था और अब तो और ज्यादा गहरी नींद में सो रहा है। मैं इस लिये यह कह रहा हूं कि यह बिल इतना सुन्दर है, लेकिन इस की सुन्दरता को बिगाड़ने का काम हमारे वे नान-कमिटड आफिसर्ज कर रहे हैं जो इस लेबर डिपार्टमेन्ट में बैठे हैं। चाहिए तो यह था कि इस डिपार्टमेन्ट में कमिटेड आफिसर्ज को लिया जाता जो मजदूरों के लिये रो सकते हैं, जो आसू बहा सकते हैं, उन्हीं को यहां लिया जाना चाहिये था, लेकिन वे कुछ शायद दूसरी ओर सोचने लग जाते हैं।

सभापति जी, आप ने मजदूरों के नेताओं को बोलने का मौका दिया .....

MR. CHAIRMAN: Mr. Kailas, I am sorry your name appears earlier in the list. I apologise to you. Now, you may continue.

डा० कैलाश : हो सकता है कि संघी जी मालिक हों, मैं नहीं जानता लेकिन अगर इस बिल की आत्मा को देखें तो उसका सम्बन्ध मजदूरों के स्वास्थ्य से आता है। मैं भी एक डाक्टर हूं और मैं ने एक नहीं बीसों ई० एस० आई० के अस्पतालों को देखा है। बम्बई से मैं आता हूं, राम सिंह भाई जी कहते हैं कि बम्बई में अभी भी पैनल सिस्टम चला हुआ है। मनुष्य को गाली देने से नहीं सुधार सकते बल्कि प्रेम से सुधार सकते है। वहां का डाक्टर गलती करता होगा, तो क्या सर्विस में जो डाक्टर है वह दूध के धुले हुए हैं ? पैनल सिस्टम की बात तो इस बिल में है भी नहीं।

माननीय श्रम मंत्री जी बहुत ही योग्य व्यक्ति हैं लेकिन समझ मे नही आता कि जिन अफ़सरों के चक्कर मे आ कर यह प्रौविजो लगायें है। आप ने 500 से 1,000 रु० किया यह ठीक है, लेकिन मै तो चाहूंगा कि 1,500 रु० इसे करने चाहिये। क्यो कि वह जमाना हम देखने जा रहे है जब इस देश का हर व्यक्ति मेडिकली इन्श्योर्ड होगा और डाक्टर कमिटेड हो जायेंगे।

आप ने 6 महीने से 1 साल की सजा की मियाद बढ़ायी है। कोर्ट को हम क्यों दोष दें, वहां पर भी कमिटेड मैजिस्ट्रेट होने चाहियें। जिन मालिकों ने लाखों रुपया इकट्ठा कर लिया वर्कर्स से और कारपोरेशन मे जमा नही कराया तो कोर्ट उन को छोड़ देती है उन मालिको का तो कुछ नहीं बिगड़ा, लेकिन दंड मिला मजदूर को जिन्हें मेडिकल बेनिफ़िट नही मिलता। अगर मालिक पैसे जमा नही करता है तो कोर्ट उस से निपटेगा, लेकिन जिस ने पैसा दिया है उस का इलाज अस्पताल से होना चाहिये इस पर आप ने कलम नही रखी है। यह बिल में रखना आपके हाथ में हैं।

पिछले चार साल के बाद आप प्लान्टेशन और माइन वर्कर्स को इस में ले आये इस के लिये बधाई है। हम कह रहे थे कि थ्येटर के कर्मचारियों को और ट्रांसपोर्ट के ऐमप्लाईज

को भी शामिल किया, इस नाते 3, 4 लाख वर्कर्स और इस स्कीम में शामिल हो गया। अगर इस प्रोवीजों को नहीं रखते तो यह बिल बहुत ही बढ़िया हो जाता। माननीय राम सिंह भाई, स्टीफ़न साहब और डा० रानेन सेन साहब ने एक अच्छी कलम को नहीं देखा और वह यह कि अगर किसी ने एक बार, दोबारा फाल्ट किया तो 100 रु० रोज़ जुर्माना मालिक पर होगा। इस को भी तो उन्हें देखना चाहिये। क्यों नहीं इस के लिये श्रम मंत्री को बधाई देते ? कोर्ट ने कुछ भी फैसला दिया हो लेकिन फ़ैसले के बाद अगर ऐक्सटेंडेड पीरियड को वह तोड़ता है तो 100 रु० रोज़ का दंड देना होगा। इस से वह डरेंगे। ठीक है आप हैबिचुअल औफ़ेंडर्स को बढ़ा कर सजा दें, लेकिन मुझे औफ़ंडर वे लोग लगते हैं जिन को मालूम है तथा जो जानते हैं कि फला आदमी औफ़ेंडर है फिर भी उन से रुपया जमा नहीं कराते ऐसे लोगों को ठीक प्रकार से कोर्ट में नहीं ले जाते हैं। इसलिये जो वहां पर इंस्पेक्टर बगैरह काम कर रहे हैं उन को अगर श्रम मंत्री जी समझा दें, उन को अगर सम्भाल लें तो अच्छा रहेगा।

ऐक्स-रे मशीन है, डाक्टर भी है, लेकिन प्लेट्स नहीं मिल रही हैं। श्रम मंत्री को तार देते हैं, स्टेट हैल्थ मिनिस्टर को तार देते हैं लेकिन कोई साहब नहीं आता। जब अधिकारियों से कहते है तो वह कहते हैं कि हम क्या करें, इम्पोर्ट नहीं आया है। रोज़ यही होता हैं। महात्मा गांधी अस्पताल जो बम्बई का है मजदूरों के लिये, उस में रोज की यही कहानी है। मज़दूरों का नम्बर करीब 1 करोड़ के बढ़ गया है, तीन चार लाख और भी बढ़ाये जाने वाले हैं। लेकिन अगर आप ने उन डाक्टरों को जिन को फुल टाइम पर रखा है, उन्हें उतनी तनख्वाह नहीं देते जितनी कि और डाक्टरों को जो हैल्थ डिपार्टमेंट में काम कर रहे है तो आप को कभी भी अच्छे डाक्टर नहीं मिलेंगे। आप अच्छे डाक्टर, नर्सेज़ और वार्ड बाय नहीं रख सकेंगे। मंत्रालय इस स्कीम को तो चलाये लेकिन अस्पताल का ऐडमिनिस्ट्रेशन हैल्थ डिपार्टमेंट की तरफ़ अगर चला जायगा तो हम आशा करते हैं कि स्थिति में सुधार होगा और हैल्थ डिपार्टमेंट में जो विशेषज्ञ बैठे हैं वह डाक्टरों नर्सेज से ठीक प्रकार से काम ले सकेंगे

मैं ने नहीं देखा कि हमारे मंत्री जी किसी ई० एस० आई० अस्पताल में गये हों। अगर गये होते तो मेरे पास सूचना जरूर आती और मैं उस को बताता कि कैसे स्थिति में सुधार किया जाता है। इस इमरजेंसी में आप ऐसे लोगों पर एम० आई० एस० ए० लगा दीजिये या प्रीमैच्योर रिटायर कीजिये जो आप को गलत रास्ता बता देते हैं या काम नहीं करते फ़ील्ड पर जो बैठे हैं, जो मालिक और मजदूर के बीच में बैठे हैं वह गलत काम कर रहे हैं। उन में से एक दो बड़े लोगों को आप पकड़ लीजिये या उनकी छुट्टी कर दी दीजिये तो लेबर डिपार्टमेंट ठीक प्रकार से कार्य करने लगेगा। और आप का नाम भी हो जायगा। अगर हैल्थ और लेबर डिपार्टमेंट्स में अस्पताल के ऐडमिनिस्ट्रेशन के लिये कोआर्डिनेशन हो जाय तो भी सब ठीक हो जायगा।

ई० एस० आई० अस्पताल ज्यादा बनाते तो अच्छा होता। लेकिन जब नहीं बना पाये तो इन प्राइवेट ट्रस्ट के अस्पतालों में आप ने जो बैड्स रखे हैं उस के लिये 15 रु० पर बैड आप दे रहे हैं यह आज कल के जमाने में कम है। 15 रु० प्रति बैड आप ने बहुत पहले सोचा होगा। आज एक बैड का खर्चा 20 से 25 रु० आता है। आप के पास पैसा है, जब मजदूरों के लिये फायदे का काम करने जा रहे हैं तो आप को चाहिये कि जिन ट्रस्ट के अस्पतालों में ई० एस० आई० के बैड रखे हैं और चाहते हैं कि मजदूरों को पूरा लाभ मिले तो प्रति बैड जो खर्च आता है वह आप को देना चाहिये।

[डा० कैलास]

इन शब्दों के साथ मैं श्रम मंत्री जी को, और खास तौर से प्रधान मंत्री जी को बधाई देना चाहता हूं और कहना चाहता हूं कि विभाग में जो स्लैकनैस रही है उस के लिये इस इमरजेंसी दौरान जिम्मेदार लोगों को अगर सजा देंगे तो अच्छी तरह से यह योजना सेवा कर सकेगी ।

श्री अमर नाथ विद्यालंकार (चंडीगढ़) : सभापति महोदय, इस बिल के सम्बन्ध में मेरे साथी बहुत कुछ कह चुके हैं, और मैं अधिकतर बातों का समर्थन करता हूं । यह बिल जैसा मेरे साथियों ने कहा बहुत देर के इंतजार के बाद आया । मैं न सिर्फ इस बिल से बल्कि राम सिंह भाई जी से भी सहमत हूं कि जो भी मजदूरी के सम्बन्ध में कानून हैं, अब समय आ गया है कि उन पर फिर से एक दफा विचार किया जाये क्योंकि इस बात की सख्त जरुरत है कि मौजूदा वातारवण के मुताबिक उन को बनाया जाये ।

यह बड़ी खुशी की बात है कि हमारे देश की प्रधान मंत्री ने देश का वातावरण तब्दील किया है और उन्होंने सरकार की तरफ से इस बात का एक फैसला किया है कि हम कुछ अपने देश मे करेंगे । दरअसल हम देश की ग़रीबी हटाना चाहते हैं । गरीबी धन से हटती है । धन ज्यादा हो तो जदेश गरीब नहीं रहेगा और धन का उत्पादन मजदूर करता है लेकिन हमारे देश में अब तक हालत यह रही है कि मजदूर जो धन कमाता है और देश को धनी बना सकता है ,वह जितनी सख्त मेहनत करता है, उतना ही उस को कम मिलता है और जो कम मेहनत करता है, उस को बहुत ज्यादा मिलता है । सामाजिक हैसियत के लिहाज से भी मजदूर कितना ज्यादा मेहनत करता है, समाज के अन्दर उस की हैसियत उतनी ही कम है । अब तक यह चीज होती रही है लेकिन मैं समझता हूं कि अब इस देश का वातावरण परिवर्तित हुआ है, तो यह चीज भी बदलनी चाहिए और मजदूर को न सिर्फ इस देश के धन का ज्यादा हिस्सा मिलना चाहिए बल्कि उस की समाज के अन्दर हैसियत भी ऊंची होनी चाहिए, उस का स्टेटस बढ़ना चाहिए, लेकिन अब तक हमारे देश में चाहे प्रान्तीय सरकारें हों और चाहे वह केन्द्रीय सरकार हो उन के जो मजदूर विभाग हैं, उन के अन्दर अभी तक इस भावना की प्रादुर्भाव नहीं हुआ है । वह भावना अभी तक उन में नहीं है और उन की भावना उसी तरह से मशीनरी को चलाने की है जैसे और डिपार्टमेंटस चलते हैं । वे इस भावना से काम नहीं करते हैं कि यह विभाग जो है, इस के द्वारा मजदूरों की स्थिति को ऊंचा करना है और हम लोग मजदूरों को जो कुछ राहत मौजूदा कानूनों से पहुंचाना चाहते हैं, वह उन को मिलनी चाहिए लेकिन हमें यह शिकायत रहती है और खास तौर से वे लोग जो मजदूरों में काम करते रहते हैं, उन को हमेशा यह शिकायत रहती है कि और किसी चीज, का इम्पलीमेंटेशन चाहे हो या न हो लेकिन मजदूरों के कानूनों का इम्पलीमेंटेशन पूरी तरह से नही होता है । मजदूर लड़ झगड़ कर आज चाहे जो कुछ ले ले लेकिन जहां तक कानूनों का ताल्लुक है, दो, दो और तीन तीन साल तक उन के मामले लटके रहते हैं और उन को मुआविजा मिलना चाहिए उस के लिए अदालतों के अन्दर मामले चलते रहते हैं और उन को मुआविजा नहीं मिलता है और जैसा कि इस बिल से मालूम होता और जिस के लिये आपने सही तौर पर कदम उठाया है कि जो कुछ रुपया उन से वसूल होता है, वह मालिक अपने पास रख लेते हैं और उन को देते नहीं है, इन सब चीजों को आप को समाप्त करना चाहिए और इस लिए मैं इस बिल का स्वागत करुंगा । आज जो वातावरण बदला है उस के अनुसार हम अपने मजदूर विभाग का वातावरण भी बदलें और आगे बढ़ें और इस चीज की निशानी यही है और उन का टैस्ट मैं सही समझता हूं कि हरेक मजदूर देश का यह महसूस करे कि अब मेरे लिए कुछ होने जा रहा है और मुझे सही तौर पर राहत मिलने वाली है और मेरे साथ जो अब तक व्यवहार होता था, वह

बदलने वाला है। अगर यह विश्वास हम मजदूरों के दिल में पैदा कर सकेंगे, तो मैं समझता हूं कि यह एक सुनहरी किरण होगी जिस का देश के आम नागरिक भी स्वागत करेंगे। इस बिल में जो विशेष रुप से प्रयत्न है कि जो कुछ भी रुपया मिलेगा और जो खास तौर से मिल-मालिकों के बगल से निकलेगा, उस को वे जमा करें। जहां तक इस बात का ताल्लुक है, मैं इस का स्वागत करता हूं लेकिन यह सन्देह जरुर है और दूसरे साथियों ने भी यह सन्देह प्रकट किया है कि जहां तक अदालतों का ताल्लुक है, अभी तक उन्होंने अपनी भावना नही बदली है और मैं यह चाहता हूं कि मजदूरों के कानूनों को लागू करने के लिए एक नये किस्म की अदालतें होनी चाहिए और वे नये किस्म की अदालतें एसी होनी चाहिए जिन के अन्दर मजदूर वर्ग के लोग बैठे। उन के अन्दर बहुत लम्बे चौड़े कानून की ऐसी जरूरत नही है कि वह वकालत पढ़ा हुआ हो। मजदूर अपने हितों को और जो कुछ उस को मिला है या जो कुछ कानून उस को देता है, उसको अच्छी तरह से समझता है,। इसलिए इस तरह की मिली-जुली अदालतें हों और उन के अन्दर मजदूरों के झगड़ों के फैसले हों जैसे कि अगर किसी ने रुपया चुराया है, तो यह एक फैक्ट की बात होगी और इस सूरत में उस फैक्ट को जानने के बाद, उस का निर्णय हो। अब इस चीज को मजदूर ही अच्छी तरह से समझ सकता है। और दूसरे लोग, जिन का मजदूरों से वास्ता नहीं है, किस तरह से ऐसी बात का निर्णय करेंगे। व कहेंगे कि हां, यह ठीक है पर यह मालिक कैसे वाला है और अगर इस को जेल में भज दिया जाएगा तो मिल बन्द हो जाएगा और फिर कैसे काम चलेगा। इस तरह से ये अदालतें इस तरह की बातें सोचती हैं और एक लीनियन्ट व्यू लेती हैं। इस तरह से जो समाजिक बुराइयां हैं उन के सम्बन्ध में ये अदालतें लीनियन्ट व्यू लेती हैं और ये अदालतें कभ इस तरह के कानूनों को अच्छी तरह से नहीं चला सकतीं। इसलिए मैं चाहूंगा कि हम पुनरावृत्ति करें और हमें इस बात पर सोचना चाहिए कि मजदूरों के तमाम कानूनों को लागू करने के लिए किस प्रकार की अदालतें हों और उन में किस प्रकार के कमिटिड व्यक्ति हों।

एक दिक्कत यह है कि मजदूरों के जो कानून हैं, उन के लिए केन्द्रीय सरकार के मंत्री कहते हैं कि हम इस में क्या कर सकते हैं क्योंकि यह तो प्रान्तीय सरकारों से सम्बन्धित हैं और प्रांतीय सरकारें ढील दिखाती हैं। हमारे विधान में दोनों सरकारों को अधिकार दिया हुआ है और मजदूरों का जो मामला है वह एक तरह से कानकरेन्ट लिस्ट में भी आता है। तो इस विषय में मैं समझता हूं कि हम को झिझक नहीं करनी चाहिए और प्रान्तीय सरकारों और केन्द्रीय सरकार, इन दोनों के अन्दर एक क्षमता होनी चाहिए और उन की अप्रोच एक ही होनी चाहिए। इस विषय में अगर प्रान्तीय सरकारें ढील करें तो केन्द्रीय सरकार को उन को मजबर करना चाहिए और इस के लिए कोई रास्ता निकालना चाहिए और विधान के अन्दर इस के लिए अगर कोई परिवर्तन भी करना पड़े, तो करना चाहिए जिस से कि केन्द्रीय सरकार उस मामले को उठा सके जिसमें कि प्रान्तीय सरकार आगे नहीं बढ़ना चाहती। तो ये तमाम चीजे हैं, जिन को मैं चाहता हूं कि सरकार को करना चाहिए। यह जो बिल आया है, इस का मैं स्वागत करता हूं और पूरा समर्थन करता हूं लेकिन मैं यह समझता हूं कि अभी हमें एक बहुत लम्बी राह तय करनी है। जैसा कि राम सिंह भाई जी ने और दूसरे लोगों ने कहा है कि ई०एस०आई० के जो अस्पताल हैं, उन की हालात बहुत बुरी है। आज जो मजदूर है वह उन अस्पतालों में जाना नही चाहता? वह मिल-मालिकों से कहता है कि आप हमें वहां मत भेजिये और अपने ही हमारी दवादारु का इन्तजाम कर दीजिए। हम पैसा देते रहेंगे और आप चाहे अपना पैसा डालें या न डालें। वह ई०एस०आई० अस्पतालों में जाता नहीं है क्योंकि वहां उस को कोई पूछता नहीं है। जो आम अस्पतालों की हालत है वह हालत ई०एस०आई० अस्पतालों की हो गई है। यह हमारे लिए लज्जा की बात है मजदूर उस के लिए पैसा देता है लेकिन उस का ईलाज ठीक से नहीं होता। इसलिए गवर्नमेंट

[श्री अमरनाथ विद्यालंकार]

इस चीज की देखे और वहां की जो हालत है, उस को सुधारे और वहां जो डाक्टर हों कमिटेड डाक्टर हों। मैं उस दिन की प्रतिक्षा में हू जबाक न सिर्फ उन मजदूरों को, जो कि कन्ट्रीब्यूट करते हैं, बल्कि हरेक मजदूर को जो मेहनत करता है, सुविधाएं मिलें और वे अपना ईलाज ठीक तरह से करा सकें। हम जिस समाजवाद की स्थापना करना चाहते हैं उस समाजवाद के अन्दर हरेक नागरिक को, ईलाज, जो कि एक मिनिमम चीज है, की सुविधाएं प्राप्त हों और जब वह ईलाज के लिए जाए तो उसका उसी तरह से ईलाज मिले जिस तरह से किसी दूसरे बड़े व्यक्ति को मिलता है। इसलिए मैं बिल का समर्थन करता हूं और इस बात के लिए मंत्री महोदय को बधाई देना चाहता लेकिन मैं उन से यह प्रार्थना करना चाहता हू कि वे एक बहुत प्रगतिशील व्यक्ति है और बड़े कमिटड व्यक्ति है। मैं समझता हूं कि उनके होते हुए जितने भी मजदूरों के कानून है उन की पुनरावृत्ति होगी और उन तमाम कानूनो को वे इक्ट्ठा यहां संसद के सामने लाएंगे और वह उन को पास करेंगे और फिर उन कानूनों का ठीक तरह से इम्पलीमेंटेशन हो जिस से हरेक मजदूर और एक टोकरी ढोने वाला मजदूर भी यह महसूस करे कि अब जो देश का शासन चलाया जाएगा, वह मेरे लिए चलाया जाएगा और वह मेरे हित में चलेगा और मुझे जो कुछ भी काम करना है, वह देश के हित मे करना है।

इन शब्दों के साथ में इस बिल का स्वागत करता हूं और समर्थन करता हूं।

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I am extremely thankful to the hon. Members, who had given a very warm welcome to the provisions of the Bill, specially the one raising the limit from Rs. 500 to Rs. 1,000.

Some criticisms have been made with regard to some of the provisions and also the working of the hospitals. Shri Ram Singh Bhai elaborately dealt with how some of the hospitals are working, the need to improve them and the way in which they should be improved. I am fully aware of the fact that some hospitals in some States are not in a very happy position and that they are not working properly. But it does not mean that all the hospitals under the ESI Corporation in all the States are not working well. Some of the hospitals are doing very well. I have no hesitation to say that they are doing much better than the hospitals that are being run by the State Governments; specially in Tamil Nadu, Mysore, Kerala and Maharashtra some of these hospitals are doing very well though, unfortunately in some States some hospitals are not working well. In this regard you may kindly appreciate that the entire management of these hospitals, the administration of these hospitals, the posting of doctors, is completely in the hands of the State Governments and within the jurisdiction of the State Governments. I do not want to take cover under the plea that it is only because it is under the State Governments that it is happening. The State Governments are taking more and more interest in this matter.

During the Labour Ministers' Conference we had pointedly discussed this question as to how these various hospitals should be improved and what steps should be immediately taken. As a matter of fact, in the nature of programmatic action it has been decided that the Labour Ministers should particularly take interest in this matter and see to it that the working of these hospitals improve. You will kindly realise that the hospital administration should be under the Health Minister and not under the Labour Minister even with regard to the ESI Corporation. That is why there are some technical difficulties involved.

The next day when the ESI meeting was called, again this question was discussed about the improvement of the

hospitals, the working of the hospitals, the way in which the steps should be taken by the ESI Corporation itself and what the regional committee should do. These questions were discussed for nearly three or four hours and it has been decided that the Regional Board should meet within a period of 20 days and should go into the working of the hospitals within the particular region of the State and see in what manner they should be improved and should take the necessary steps for the purpose of improving the working of the hospitals and send reports. I do not for a moment say that everything is all right. I can only hope that wherever steps are necessary they are being taken.

Another point that was made was that ESI hospitals do not attract better talent. Shri Sanghi particularly mentioned that special equipments, anesthetics etc. and specialists are not available in these hospitals. Bearing this in mind, we are thinking of having a central hospital for a particular area where we can have specialists, technical experts and also research facilities so that, apart from giving specialised treatment, those hospitals may be able to contribute to the general health of the area i nterms of research.

Then, certain very pertinent questions about law have been raised. It is only when I heard the speech of Dr. Ranen Sen that I realised that he knows so much of law because he analysed the various provisions of the law with absolute clarity and understanding. Of course, my good friends, Shri Stephen and others have also made certain points with regard to the interpretation of section 85 and the way in which it should have been done. I am not for a moment saying this section could not have been improved; it could well have been improved. For the time being, when this Bill was being drafted, we thought that perhaps this may be sufficient. After these provisions are made applicable and they work for some time, if we find that revision is needed, there will be no hesitation in doing that.

Dr. Ranen Sen and Shri Stephen had pointed out with regard to section 85(a) that we have taken it out and we have provided a different type of punishment. Under the existing section 85, it is only three months. We have almost doubled the punishment from three months to six months. Even with regard to (a), compulsory punishment has been provided with regard to subsequent offence.

Then a pertinent question has been raised by Dr. Ranen Sen and Shri Stephen why it is not included for the purpose of providing punishment for subsequent offence by way of minimum compulsory punishment. At this stage I can tell you that the same type of provision has been made with regard to the Gratuity Act and we wanted some uniformity of legislation in regard to social security matters

The second consideration was this which, being a very distinguished lawyer, he will understand well. Whenever we provide for compulsory minmium punishment in any legislation, if the court on consideration of the materials before it feels that it does not have enough evidence to award the minimum punishment in the circumstances of the case, it would rather prefer to acquit the accused than give the minimum punishment to the accused. You may kindly recall that under the Indian Penal Code, for instance, for dacoity with deadly weapons or arms the minimum punishment is seven years of imprisonment. A technical offence can be proved as an offence which comes within the definition of dacoity with arms. In such cases, the courts when they are compelled to give seven years compulsory imprisonment have rather acquitted the accused than having a feeling that conviction of the person for seven years imprisonment is not called for. That is the reason why it has been thought to be reasonable.

[Shri Raghunatha Reddy]

It may be warranted or not warranted. There may be two opinions on it. But this is the consideration we had in our mind. If this consideration is found to be unwarranted, certainly, I will not hesitate to come forward with an amending Bill in order to rectify some of the things which have been mentioned by my friends here.

Another question that has been raised is this. The hon. Member, Mr. Stephen, who is also a very distinguished lawyer referred to Section 85A where it is stated:

"Provided that where such subsequent offence is for failure by the employer to pay any contribution which under this Act he is liable to pay, he shall for every such subsequent offence, be punishable with imprisonment for a term which may extend to one year but which shall not be less than three months and shall also be liable to fine which may extend to four thousand rupees."

What we have mentioned is, "any contribution". For the purpose of interpreting this proviso, "any contribution" must be understood in the context of the objective as such. The objective as such here concerns with "any contribution". Therefore, it must be in relation to a particular contribution relating to which an offence has been committed. If this violation is repeated, then it becomes a subsequent offence and that is the way in which the concept of "subsequent offence" will have to be understood. I do not think there is any ambiguity there.

Another point that has been raised by my hon. friend, Shri Raja Kulkarni, about Section 93A is as to what is the meaning of "in any other manner whatsoever". The transfer of any factory can take place from one employer to some other person in several ways, like, by sale, gift, lease or licence or in any other manner. The transfer of property can take place from "A" to "B". As far as acquisition of property is concerned, acquisition by the Government is done by a statute and, whether this provision will be applicable or not, it will depend upon the nature of the statute which is passed for the purpose of acquisition. As to what would be the effect of that statute on the provision of the law, then only one can express an opinion, not now. Therefore, I would not like to go into that question.

Another aspect that has been raised is about the provision of amendment of Section 405 in order to take away any ambiguity that may be in the mind of the court that in such a case of keeping money of the employee by the employer, whether it would amount to entrustment or not within the meaning of Section 405. I would like to draw the attention of the House to Section 85 of the principal Act. Here, *mens rea* is not involved. If an offence can be proved that the employer has kept the money of the employee—whether it is done with good or bad heart, we are not concerned with it—if once technically an offence can be proved, the punishment follows. No *mens rea* is called for. The punishment follows. As far as the criminal breach of trust is concerned, where the guilty mind is there, the entrustment must be proved. For that purpose, Section 405 has been amended to remove any kind of ambiguity that might exist in the interpretation of the law or in the minds of Judges. That is the purpose. This has been provided for the purpose of awarding punishment for a criminal act. For a criminal breach of trust, under Section 405, the punishment can follow if the offence can be proved.

The punishment provided in the Bill are reasonably deterrent. If

these are not found to be enough, Section 405 can be made use of for further punishment in case of a criminal breach of trust. In these circumstances, I hope, the hon. Members will appreciate, after allowing these provisions of the amending Bill to work for some time, if a revision is called for, certainly, I will not hesitate to come forward with another amending Bill and get it passed.

With these words, I commend the Bill for the acceptance of the House.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Employees' State Insurance Act, 1948 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There are no amendments to clauses 2 to 9.

The question is:

"That clauses 2 to 9 stand part of the Bill."

The motion was adopted.

Clauses 2 to 9 were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.42 hrs.

TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): I beg to move:

"That the Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950 as passed by Rajya Sabha, be taken into consideration."

Sir, the losses on account of theft of copper wire from the telegraph alignments have been steadily on the increase. This Telegraph Wires (Unlawful Possession) Act, 1950 regulates the possession of the telegraph wires and provides for punishment for unlawful possession. Amendments to certain sections of the Act are considered necessary in order to curb more effectively the theft of telegraph copper wire in the country. As we all know, these thefts not only result in loss to the department, but also result in dislocation of communication. Consequently, it is thought that we must make the provisions more stringent.

The Telegraph Wires (Unlawful Possession) Act was originally passed in 1950 with the main object of simplifying the procedure for prosecution and conviction of persons who committed theft of telegraph copper wires. In the light of the working of the Act, this Act was amended in 1962. In 1962, it was provided that there would be a minimum punishment for the second and subsequent offences by the same set of persons or by the same person. Again, it was found that these amendments could not achieve the desired object. It is now proposed to amend it and make it more rigorous. However, when we are amending it, it has been proposed that the definition of telegraph copper wire is also amended to bring it in consonance with the decimal system which we have adopted. Consequently, it is proposed to amend Section 2(B) to define telegraph wires in a